

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of decision : 01.09.2017

Appeal No. 52 of 2017

Paramjit Singh Gill
C-3, Regency Bliss, 10,
Cornwell Road, Langford Garden
Bangalore – 25.

..... Appellant

Versus

Securities & Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.

..... Respondent

Ms. Harshada Nagare, Advocate i/b Joby Mathew & Associates for the Appellant.

Mr. Pulkit Sukharamani, Advocate i/b The Law Point for the Respondent.

**With
Appeal No. 68 of 2017**

Dr. Vijay Mallya
Ladywalk, Queen Hoo Lane,
Tewin, Hertfordshire,
AL6 0LT, U.K.

..... Appellant

Versus

Securities & Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.

..... Respondent

Mr. Sandeep Parekh, Advocate with Ms. Deepika Goyal, Advocate i/b Finsec Law Advisors for the Appellant.

Mr. Pulkit Sukharamani, Advocate i/b The Law Point for the Respondent.

**With
Appeal No. 71 of 2017**

1. Mr. Sowmiyanarayanan
Flat No. 304, Tulip Block, Rakesh
Fantasy Garden, 2nd Main Road,
Kasturi Nagar, Bangalore – 560043.

2. Mr. S. N. Prasad
A 801, Vaishnavi Splendour, 6th Cross,
80 Feet Road, RMV II Stage,
Bangalore – 560094.

3. Mr. Ainapur S. R.
Flat No. 1108, Renaissance Woods1, JB
Kaval, Forest Road, Near Gangamma
Circle, Bangalore – 560015.

..... Appellants

Versus

Securities & Exchange Board of India
SEBI Bhavan, C-4A, G-Block,
Bandra Kurla Complex,
Bandra (E), Mumbai – 400 051.

..... Respondent

Mr. Sandeep Parekh, Advocate with Ms. Deepika Goyal, Advocate i/b
Finsec Law Advisors for the Appellant.

Mr. Pulkit Sukharamani, Advocate i/b The Law Point for the Respondent.

CORAM : Jog Singh, Member
Dr. C. K. G. Nair, Member

Per : Jog Singh, Member (Oral)

1. Not on Board. Taken up by consent of the parties.

2. By this praecipe, Respondent seeks correction of certain
typographical errors which have inadvertently crept in the order dated
August 11, 2017 and need to be rectified, viz.

(a) In paragraph 16 of our order, the expression ‘Statutory
Auditors’ has been used with respect to ‘Ernst & Young and
PwC-UK’. Actually these are the two expert firms who were
appointed by the company to look into the accounts and
submit reports. Accordingly, Registry is directed that the
expression ‘Statutory Auditors’ shall be replaced by the words
‘Expert / Expert Reports’.

(b) Similarly, in paragraph 36 of our order, the expression 'three months' shall be replaced by 'four months' to pass final order by SEBI after receiving reply from the Appellant.

3. Rectification of our order dated August 11, 2017 in the aforesaid terms be carried out accordingly.

4. Praecipe is accordingly allowed in the above terms with no order as to costs.

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

01.09.2017
Prepared and compared by:
msb